of section 17 of the Export (Quality Controt and Inspection) Act, 1963:-

Papers Laid

- (i) S.O. No. 4259, dated the 14th September 1985, publishing the Export of Vacuum Flask (Quality Control and Inspection) Rules, 1985.
- (ii) G.S.R. No. 853, dated the 14th September, 1985, publishing the (Recruit-Export Inspection Agency ment) Second Amendment Rules. 1985.
- (iii) S.O. No. 755(E), dated the 15th October, 1985, publishing the Export of Coir Mattings (Inspections) Amendment Rules, 1985.
- (iv) S.O. No 756(E), dated 15th October, 1985, publishing the Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1985.
- (v) S.O. No. 757 (E), dated the 15th October, 1985, publishing the Export of Coir Products (Inspection) Amendment Rules, 1985.
- (vi) S.O. No. 758(E), dated the 15th October, 1985, publishing the Export of Coir Yarn (Inspection) Amendment Rules, 1985.
- S.O. No. 759 (E), dated the 15th October, 1985, publishing the Export of Jute Products (Quality Control and Inspection) Amendment 1985.
- (viii) S.O. No. 760(E) dated the 15th October, 1985 publishing the Export of Jute and Jute Twine (Quality Control and Inspection) Amendment Rules, 1985.
- (ix) S. O. No. 761 (E), dated 15th October, 1985, publishing the Export of Double Warp Jute Tarpaulin Cloth and Bag and Double Warp Jute

- Canvas Cloth and Bag (Quality Control and Inspection) Amendment Rules, 1985.
- (x) S. O. No. 762(E), dated the 15th October, 1985, publishing the of Fishmeal (Inspection) Rules. 1985.
- (xi) S.O. No. 763(E), dated 15th October, 1985, publishing the Export of Double Warp Jute Tarpaulin dusts (Quality Control and Inspection) Rules, 1985.
- (xii) S.O. No. 764(E), dated 1985, publishing 15th October. Export of Fish and Fishery Products (Quality Control and Inspection Amendment Rules, 1985.
 - No. 765(E), dated the (xiii) S.O. 15th October, 1985, publishing the Export of Frozen Froglegs (Quality Control and Inspection) Rules, 1985.
 - (xiv) S.O. No. 5225, dated the 16th November, 1985, publishing the Export Inspection Council, Death-Cum-Retire-(Amendment) ment Gratuity Rules. 1985.
 - (xv) S. O. No. 5227, dated the 16th November, 1985, publishing the Export (Quality Control Inspection) and Amendment Rules. 1985.

Placed in Library, See No. LT-1558 85 for (i) to (xv).1

Report (1984-85) of the Central Board, Bangalore and related papers

SHRI KHURSHID ALAM KHAN: Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following

papers, under section 12-A of the Central Silk Board Act, 1984:—

- (i) Thirty-Sixth Annual Report of the Central Silk Board, Bangalore, for the year 1984-85.
- (ii) Review by Government on the working of the Board.

[Placed in Library. See No. LT-1561] 85 for (i) and (ii)]

- I. Report and Accounts (1983-84) of the Man Made Textiles Research Association, Surat and related papers
- II. Report and Accounts (1983-84) of the Silk and Art Silk Mills Research Association, Bombay and related papers

SHRI KHURSHID ALAM KHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i)(a) Fourth Annual Report and Accounts of the Man Made Textiles Research Association, Surat, for the year 1983-84, together with the Auditors, Report on the Accounts.
- (b) Review by Government on the working of the Association.
- (c) Statement giving reasons for the delay in laying the papers mention at(a) above.

[Placed in Library, See No. LT-1562| 85 for (a) to (c)]

- (ii) (a) Thirty-fourth Annual Report and Accounts of the Silk and Art Silk Mills Research Association, Bombay, for the year 1983-84, together with the Auditors' Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-1516] 85 for (a) to (c)] Notifications of the Ministry of Labour under the Employees Provident Funds and Miscellaneous Provisions Act, 1952

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT (SHRI CHANDULAL CHANDRAKAR): Sir on behalf of Shri T. Anjiah, I beg to lay on the Table, under sub-section(2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour:—

- (i) G.S.R. No. 826, dated the 31st August, 1985, publishing the Employees' Provident Funds (Fourth Amendment) Scheme, 1985.
- (ii) G.S.R. No. 827, dated the 31st August, 1985, publishing the Employees, Family Pension (Amendment) Scheme, 1985.
- (iii) G.S.R. No. 828, dated the 31st August, 1985, publishing the Employees' Deposit Linked Insurance (Amendment) Scheme, 1985.
- (iv) G.S.R. No. 897, dated the 21st September, 1985, publishing the Employees' Provident Funds (Fifth Amendment) Scheme, 1985.
- (v) G.S.R. No. 968, dated the 12th October, 1985, publishing the Employees Provident Fund (Sixth Amendment) Scheme, 1985.

[Placed in Library. See No. LT-1526/85 for (i) to (v)]

- I. Report and Accounts (1984-85) of the National Institute of Public Finance and Policy, New Delhi and related papers
- II. Notification of the Ministry of Finance (Department of Economic Affairs)
- III. The Foreign Exchange Regulation (Amendment) Rules, 1985.